

**Directorate General of Foreign Trade**  
**UdyogBhawan**  
**DES-V Section**

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The Meeting No.03/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 12.05.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohali, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meetings No.02/AM-17 dated 28.04.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.03/AM-17 dated 12.05.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 3/84-ALC3/2016 **MEETING DATE** : 12.05.2016

**Case No.:**15/3/84-ALC3/2016 **Party Name:**DECO TEXTIL **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Approved

HQ File :01/84/050/00017/AM17/ RLA File :07/24/040/00117/AM14/ Lic.No/Date:0710097027 24.07.2013

**Decision** : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 for examine the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions

**Case No.:**6/14/84-ALC3/2015 **Party Name:**LOYAL TEXTILE MILLS LTD **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Deferred

HQ File :01/84/050/00094/AM16/ RLA File :35/24/040/00007/AM16/ Lic.No/Date:3510044747 28.05.2015 **Defer** Date:09.06.2016

**Decision** : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

**Case No.:**26/14/84-ALC3/2015 **Party Name:**LOYAL TEXTILE MILLS LTD **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Deferred

HQ File :01/84/050/00114/AM16/ RLA File :35/24/040/00008/AM16/ Lic.No/Date:3510044748 28.05.2015 **Defer** Date:09.06.2016

**Decision** : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

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**Case No.:**27/14/84-  
ALC3/2015

**Party Name:**LOYAL  
TEXTILE MILLS LTD

**Meet No/Date:**3/84-  
ALC3/2016  
12.05.2016

**Status:**Deferred

HQ File  
4 :01/84/050/00115/AM16/

RLA File  
:35/24/040/00006/AM16/

Lic.No/Date:3510044746 Defer  
28.05.2015 Date:09.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

**Case No.:**3/14/84-ALC3/2015 **Party Name:**LOYAL  
TEXTILE MILLS LTD

**Meet No/Date:**3/84-  
ALC3/2016  
12.05.2016

**Status:**Deferred

HQ File  
5 :01/84/050/00091/AM16/

RLA File  
:35/24/040/00014/AM16/

Lic.No/Date:3510044759 Defer  
16.06.2015 Date:09.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

**Case No.:**4/14/84-ALC3/2015 **Party Name:**LOYAL  
TEXTILE MILLS LTD

**Meet No/Date:**3/84-  
ALC3/2016  
12.05.2016

**Status:**Deferred

HQ File  
6 :01/84/050/00092/AM16/

RLA File  
:35/24/040/00015/AM16/

Lic.No/Date:3510044760 Defer  
16.06.2015 Date:09.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

**Case No.:**12/14/84-  
ALC3/2015

**Party Name:**LOYAL  
TEXTILE MILLS LTD

**Meet No/Date:**3/84-  
ALC3/2016  
12.05.2016

**Status:**Deferred

HQ File  
7 :01/84/050/00100/AM16/

RLA File  
:35/24/040/00013/AM16/

Lic.No/Date:3510044758 Defer  
16.06.2015 Date:09.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

**Case No.:**3/19/84-ALC3/2015 **Party Name:**LOYAL  
TEXTILE MILLS LTD

**Meet No/Date:**3/84-  
ALC3/2016  
12.05.2016

**Status:**Deferred

HQ File  
8 :01/84/050/00156/AM16/

RLA File  
:35/24/040/00020/AM16/

Lic.No/Date:3510044772 Defer  
10.07.2015 Date:09.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC,





Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

**Case No.:**4/19/84-ALC3/2015 **Party Name:**LOYAL TEXTILE MILLS LTD **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Deferred

HQ File :01/84/050/00157/AM16/ RLA File :35/24/040/00021/AM16/ Lic.No/Date:3510044777 Defer 16.07.2015 Date:09.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

**Case No.:**1/25/84-ALC3/2015 **Party Name:**SATHE SYNTHETICS(PROP.RAKESH FUELS PVT.LTD.) **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Approved

HQ File :01/84/050/00282/AM16/ RLA File :05/24/040/00159/AM16/ Lic.No/Date:0510395346 18.08.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of IPP conveyed vide their U.O No.7/181/2016-

10 TSW dated 11.05.2016 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polypropylene Multifilament Yarn (Partially Oriented Yarn (POY) 65 to 900 D in different shades)	50,000 Kg	Polypropylene Granules	52,000 Kg

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

**Case No.:**18/23/84-ALC3/2015 **Party Name:**RAMKUMAR TEXTILE PVT. LTD. **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Deferred

HQ File :01/84/050/00235/AM16/ RLA File :13/24/040/00023/AM16/ Lic.No/Date:1310047960 Defer 27.08.2015 Date:09.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm have not given the justification of the value loss of yarn to fabric process of the product in this case. Accordingly, Committee decided to ask the firm to submit the govt. approved certificate for shrinkage and justify the value loss of yarn to fabric process of the product. The case stands deferred for re-listing on 09.06.2016.

**Case No.:**4/21/84-ALC3/2015 **Party Name:**LOYAL TEXTILE MILLS LTD **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Deferred

12 HQ File :01/84/050/00195/AM16/ RLA File :35/24/040/00027/AM16/ Lic.No/Date:3510044786 Defer 03.09.2015 Date:09.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply received from the firm on 05.02.2016 and

same has been sent to TC, Noida for their comments. The case stands deferred for re-listing on 09.06.2016.

Case No.:13/23/84-  
ALC3/2015

Party Name:LOYAL  
TEXTILE MILLS LTD

Meet No/Date:3/84-  
ALC3/2016  
12.05.2016

Status:Approved

HQ File

RLA File

Lic.No/Date:3510044799

:01/84/050/00230/AM1

:35/24/040/00034/AM16/

30.09.2015

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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of TC, Noida vide their letter No. 21(28)/15/ Adv.Lic /RON dated 02.05.2016, the recommendation based upon the TXC office letter No. 28/2/2016/Wvg.84 dated 06.04.2016 as detailed below :

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Mill made Industrial work wear woven garments – made of Meta Aramid fibre 93% & Para Aramid fibre 5% and Nylon fibre with white metal compound 2% blended dyed fabrics with 155GSM and Meta Aramid fibre 95% and Para Aramid fibre 5% blended dyed Mesh fabric 170GSM <b>CLOSED FRONT WOMENS HOOP TAPED SHIRT SPLICED (ZW131)</b>	3350 Nos	1.	Meta Aramid Fibre	1192.68 kg
			2.	Para Aramid Fibre	64.052 kg
			3.	Nylon Fibre with white metal compound	24.321 kg
			4.	Cationic dyes	17.468 kg @ 0.015 kg/kg
			5.	FR Thread	63.320 kg
			6.	Furnance Oil	As per Fuel policy
			7.	Polyvinyl Alcohol	11.050 kg@0.010 kg/kg
			8.	FR Reflective Tape	14070.00 mtr
2.	Mill made Industrial work wear woven garments – made of Meta Aramid fibre 93% & Para Aramid fibre 5% and Nylon fibre with white metal compound blended dyed fabrics with 155GSM and Meta Aramid fibre 95% and Para Aramid fibre 5% blended dyed Mesh fabric 170GSM <b>CLOSED FRONT MENS HOOP TAPED SHIRT (ZW134)</b>	5125 Nos	1.	Meta Aramid Fibre	2157.47 kg
			2.	Para Aramid Fibres	115.845 kg
			3.	Nylon Fibre with white metal compound	43.602 kg
			4.	Cationic dyes	31.590 kg@0.015 kg/kg
			5.	FR Thread	96.860 kg
			6.	Furnance Oil	As per Fuel policy
			7.	Polyvinyl Alcohol	19.820 kg@0.010 kg/kg
			8.	FR Reflective Tape	20986.880 mtr

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

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Case No.:27/23/84-  
ALC3/2015

Party Name:LOYAL  
TEXTILE MILLS LTD

Meet No/Date:3/84-  
ALC3/2016  
12.05.2016

Status:Approved

HQ File  
:01/84/050/00244/AM16/

RLA File  
:35/24/040/00036/AM16/

Lic.No/Date:3510044801  
30.09.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of TC, Noida vide their letter No. 21(28)/15/ Adv.Lic /RON/106 dated 06.05.2016, the recommendation based upon the TXC office letter No. 28/2/2016/Wvg.84 dated 06.04.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mill made Industrial work wear woven garments – made of Modacrylic Fibre 48% Tencel A100 fibre 37% Meta Aramid fibre 15% blended dyed fabrics with 240 GSM and Meta Aramid fibre 95% and Para Aramid fibre 5% blended dyed Mesh fabrics 170GSM <b>MENS HOOP TAPED SHIRT SPLICED (ZW130)</b>	7250 Nos	1. Modacrylic Fibre	2316.09 kg
			2. Tencel A100 Fibre	1785.322 kg
			3. Meta Aramid Fibre	911.578 kg
			4. Para Aramid Fibres	9.673 kg
			5. FR Thread	137.030 kg
			6. Furnance Oil	As per Fuel policy
			7. Cationic dyes	68.440 kg @ 0.015 kg/kg
			8. Polyvinyl Alcohol	45.620 @ 0.010 kg/kg
			9. Reflective Tape	31972.500 mtr
2.	Mill made Industrial work wear woven garments – made out of Modacrylic Fibre 48% Tencel A100 fibre 37% Meta Aramid fibre 15% blended dyed fabrics with 240 GSM and Meta Aramid fibre 95% Para Aramid fibre 5% blended dyed Mesh fabric 170GSM <b>MENS HOOP TAPED SHIRT (ZW135)</b>	3625 Nos	1. Modacrylic Fibre	1197.09 kg
			2. Tencel A100 Fibre	922.758 kg
			3. Meta Aramid Fibre	465.987 kg
			4. Para Aramid Fibres	4.836 kg
			5. FR Thread	68.510 kg
			6. Furnance Oil	As per Fuel Policy
			7. Cationic dyes	35.330 kg@0.010kg/kg
			8. Polyvinyl Alcohol	23.550 kg@0.010kg/kg
			9. Reflective Tape	15605.630 mtr

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:35/23/84-  
ALC3/2015

Party Name:LOYAL  
TEXTILE MILLS LTD

Meet No/Date:3/84-  
ALC3/2016  
12.05.2016

Status:Approved

HQ File

RLA File

Lic.No/Date:3510044798

:01/84/050/00252/AM16/ :35/24/040/00033/AM16/ 30.09.2015

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of TC, Noida vide their letter No. 21(28)/15/ Adv.Lic /RON dated 02.05.2016, the recommendation based upon of TXC office letter No. 28/2/2016/Wvg.84 dated 06.04.2016 as detailed below :

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Mill made Industrial work wear woven garments – made of Meta Aramid fibre 93% & Para Aramid fibre 5% and Nylon fibre with white metal compound 2% blended dyed fabrics with 155 GSM and Meta Aramid fibre 95% and Para Aramid fibre 5% blended dyed Mesh fabric 170GSM <b><u>MENS OVERALL HOOP TAPED</u></b>	2136 Nos	1.	Meta Aramid Fibre	1631.19 kg
			2.	Para Aramid Fibres	87.659 kg
			3.	Nylon Fibre with white metal compound	34.36 kg
			4.	Cationic dyes	23.430kg @0.015kg/kg
			5.	FR Thread	67.280 kg
			6.	Furnace Oil	As per Fuel Policy
			7.	Polyvinyl Alcohol	36.010 kg @ 0.010 kg/kg
			8.	FR Reflective Tape	12559.680 Mtr

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:**4/3/84-ALC3/2016 **Party Name:**SUNNY INTERNATIONAL LTD. **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Deferred

HQ File :01/84/050/00006/AM17/ RLA File :33/24/040/00008/AM16/ Lic.No/Date:3310030257 13.10.2015 Defer Date:09.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. Accordingly, Committee decided to ask the firm to submit the sketch, measurement, CAD/CAM and manufacturing process. The case stands deferred for re-listing on 09.06.2016.

**Case No.:**13/27/84-ALC3/2015 **Party Name:**SHANKAR PACKAGINGS LIMITED **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Deferred

17 HQ File :01/84/050/00326/AM16/ RLA File :03/95/040/00459/AM16/ Lic.No/Date:0310799711 28.10.2015 Defer Date:09.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 04.05.2016 by this Directorate but reply is not received from the firm so far. The case stands deferred for re-listing on 09.06.2016.

**Case No.:**15/27/84-ALC3/2015 **Party Name:**SHANKAR PACKAGINGS LIMITED **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Deferred

18 HQ File RLA File Lic.No/Date:0310799739 Defer

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:01/84/050/00328/AM16/ :03/95/040/00458/AM16/ 28.10.2015 Date:09.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 04.05.2016 by this Directorate but reply is not received from the firm so far. The case stands deferred for re-listing on 09.06.2016.

**Case No.:**16/27/84-ALC3/2015 **Party Name:**SHANKAR PACKAGINGS LIMITED **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Deferred

19 HQ File RLA File  
:01/84/050/00329/AM16/ :03/95/040/00457/AM16/ Lic.No/Date:0310799737 28.10.2015 Defer Date:09.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 04.05.2016 by this Directorate but reply is not received from the firm so far. The case stands deferred for re-listing on 09.06.2016.

**Case No.:**17/27/84-ALC3/2015 **Party Name:**SHANKAR PACKAGINGS LIMITED **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Deferred

20 HQ File RLA File  
:01/84/050/00330/AM16/ :03/95/040/00460/AM16/ Lic.No/Date:0310799712 28.10.2015 Defer Date:09.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 04.05.2016 by this Directorate but reply is not received from the firm so far. The case stands deferred for re-listing on 09.06.2016.

**Case No.:**1/27/84-ALC3/2015 **Party Name:**S.K. EXPORTS **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Deferred

21 HQ File RLA File  
:01/84/050/00314/AM16/ :06/24/040/00032/AM16/ Lic.No/Date:0610038245 30.10.2015 Defer Date:09.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 04.05.2016 by this Directorate but reply is not received from the firm so far. The case stands deferred for re-listing on 09.06.2016.

**Case No.:**14/27/84-ALC3/2015 **Party Name:**SECURITY PRODUCTS PVT. LTD. **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Deferred

22 HQ File RLA File  
:01/84/050/00327/AM16/ :03/95/040/00544/AM16/ Lic.No/Date:0310799931 02.11.2015 Defer Date:09.06.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP on 22.02.2016. NC decided to again send to them for their comments. The case stands deferred for re-listing on 09.06.2016.

**Case No.:**19/3/84-ALC3/2016 **Party Name:**MAYA EXPORTS CORPN **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Approved

23 HQ File RLA File  
:01/84/050/00021/AM17/ :05/24/040/00365/AM16/ Lic.No/Date:0510396249 05.11.2015

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went

through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions

<b>Case No.:</b> 17/3/84- ALC3/2016	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 3/84- ALC3/2016 12.05.2016	<b>Status:</b> Approved
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HQ File :01/84/050/00019/AM17/	RLA File :07/24/040/00270/AM16/	Lic.No/Date:0710109016 06.11.2015
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- 24 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions

<b>Case No.:</b> 4/27/84- ALC3/2015	<b>Party Name:</b> LILLY FASHIONS (P) LTD	<b>Meet No/Date:</b> 3/84- ALC3/2016 12.05.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00317/AM16/	RLA File :05/23/040/00345/AM16/	Lic.No/Date:0510396324 13.11.2015	Defer Date:09.06.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the reply of the firm has been sent to DC(MSME) and TC, Noida 12.04.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

<b>Case No.:</b> 21/3/84- ALC3/2016	<b>Party Name:</b> RICHA GLOBAL EXPORTS P. LTD.	<b>Meet No/Date:</b> 3/84- ALC3/2016 12.05.2016	<b>Status:</b> Approved
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HQ File :01/84/050/00023/AM17/	RLA File :05/24/040/00392/AM16/	Lic.No/Date:0510396327 13.11.2015
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- 26 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions

<b>Case No.:</b> 11/27/84- ALC3/2015	<b>Party Name:</b> R.G.APPAREL,	<b>Meet No/Date:</b> 3/84- ALC3/2016 12.05.2016	<b>Status:</b> Approved
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HQ File :01/84/050/00324/AM16/	RLA File :32/24/040/00031/AM16/	Lic.No/Date:3210077741 17.11.2015
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 05.01.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing net to net for component



and remaining inputs as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:2/25/84-  
ALC3/2015

Party Name:SACOS INDIGO  
PRIVATE LIMITED

Meet No/Date:3/84-  
ALC3/2016  
12.05.2016

Status:Deferred

28 HQ File  
:01/84/050/00283/AM16/

RLA File  
:56/24/040/00029/AM16/

Lic.No/Date:5610004753 Defer  
20.11.2015 Date:09.06.2016

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued by Deptt. Of C&PC on 29.03.2016 in this case. Reply is not received from the firm. NC decided to wait for their reply and defer the case for re-listing on 09.06.2016.

Case No.:28/25/84-ALC3/2015

Party Name:FLEXITUFF  
INTERNATIONAL LTD.,

Meet No/Date:3/84-  
ALC3/2016  
12.05.2016

Status:Approved

HQ File  
:01/84/050/00309/AM16/

RLA File  
:11/24/040/00009/AM16/

Lic.No/Date:1110028176  
20.11.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of Deptt. of C&PC vide their O.M No. 46011/39/2009-PC-II dated 05.05.2016 as detailed below :

29	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Non woven geo textile bags net content 1) PP Fibre-406.133 MT 2) Packing material (PP Granuels) - 3.877 MT	1 KG	PP Fibre Packing material (PP Granules)	1.10 kg per kg content in the export product As per policy

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:6/27/84-  
ALC3/2015

Party Name:KANPUR  
PLASTIPACK LTD

Meet No/Date:3/84-  
ALC3/2016  
12.05.2016

Status:Deferred

30 HQ File  
:01/84/050/00319/AM16/

RLA File  
:06/24/040/00034/AM16/

Lic.No/Date:0610038262 Defer  
24.11.2015 Date:09.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C &PC on 28.01.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 09.06.2016.

Case No.:3/25/84-  
ALC3/2015

Party Name:GANGA  
ACROWOOLS LIMITED

Meet No/Date:3/84-  
ALC3/2016  
12.05.2016

Status:Withdrawn

31 HQ File  
:01/84/050/00284/AM16/

RLA File  
:30/24/040/00034/AM16/

Lic.No/Date:3010103667  
03.12.2015

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through

the details submitted in this case and observed the case was already withdrawn by NC in its meeting No. 1/84 dated 07.04.2016 as the RA, Ludhiana informed on 21.03.2016 the Adv. Authorisation was issued on repeat basis under para 4.12 (a) (vi) of current Hand Book of Procedure. The case inadvertently come again in the NC meeting. Accordingly, Committee decided to close the case.

<b>Case No.:</b> 3/29/84- <b>ALC3/2015</b>	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 3/84- ALC3/2016 12.05.2016	<b>Status:</b> Deferred
32 HQ File :01/84/050/00394/AM16/	RLA File :35/24/040/00047/AM16/	Lic.No/Date:3510044832 08.12.2015	Defer Date:09.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

<b>Case No.:</b> 4/1/84-ALC3/2016	<b>Party Name:</b> SUPERHOUSE LTD.,	<b>Meet No/Date:</b> 3/84- ALC3/2016 12.05.2016	<b>Status:</b> Deferred
33 HQ File :01/84/050/00473/AM16/	RLA File :06/24/040/00039/AM16/	Lic.No/Date:0610038273 09.12.2015	Defer Date:09.06.2016

**Decision :** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kanpur. The case stands deferred for re-listing on 09.06.2016.

<b>Case No.:</b> 5/1/84-ALC3/2016	<b>Party Name:</b> CHOWDHARY OVERSEAS LIMITED	<b>Meet No/Date:</b> 3/84- ALC3/2016 12.05.2016	<b>Status:</b> Deferred
34 HQ File :01/84/050/00474/AM16/	RLA File :06/24/040/00041/AM16/	Lic.No/Date:0610038278 16.12.2015	Defer Date:09.06.2016

**Decision :** Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kanpur. The case stands deferred for re-listing on 09.06.2016.

<b>Case No.:</b> 16/3/84- <b>ALC3/2016</b>	<b>Party Name:</b> SHAH EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 3/84- ALC3/2016 12.05.2016	<b>Status:</b> Approved
HQ File :01/84/050/00018/AM17/	RLA File :07/24/040/00338/AM16/	Lic.No/Date:0710109229 06.01.2016	

35 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions

<b>Case No.:</b> 1/1/84-ALC3/2016	<b>Party Name:</b> MICAPLY,	<b>Meet No/Date:</b> 3/84- ALC3/2016 12.05.2016	<b>Status:</b> Deferred
36 HQ File :01/84/050/00470/AM16/	RLA File :11/24/040/00012/AM16/	Lic.No/Date:1110028183 27.01.2016	Defer Date:09.06.2016

**Decision :**NC noted that the reply has been received from the firm as desired by DIPP vide their email

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dated 08.04.2016. Accordingly, Committee decided to send the reply to DIPP for their comments and defer the case for re-listing on 09.06.2016.

<b>Case No.:</b> 3/1/84-ALC3/2016	<b>Party Name:</b> CLASSIC BINDING INDUSTRIES	<b>Meet No/Date:</b> 3/84-ALC3/2016 12.05.2016	<b>Status:</b> Deferred
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<b>HQ File</b> :01/84/050/00472/AM16/	<b>RLA File</b> :03/94/040/00890/AM16/	<b>Lic.No/Date:</b> 0310802103 29.01.2016	<b>Defer</b> Date:09.06.2016
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- 37 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to C&PC for their comments. Committee also noted that Deptt. of C&PC had informed on 07.04.2016 that DGFT may take necessary action at their end to dispose of Adv. Authorisation Applications without referring to them for comments. Accordingly, the Committee decided to send the application to DIPP for their comments. The case stands deferred for re-listing on 09.06.2016.

<b>Case No.:</b> 22/3/84-ALC3/2016	<b>Party Name:</b> RADNIK EXPORTS	<b>Meet No/Date:</b> 3/84-ALC3/2016 12.05.2016	<b>Status:</b> Approved
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<b>HQ File</b> :01/84/050/00024/AM17/	<b>RLA File</b> :05/24/040/00566/AM16/	<b>Lic.No/Date:</b> 0510397591 12.02.2016
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- 38 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions

<b>Case No.:</b> 9/3/84-ALC3/2016	<b>Party Name:</b> CONCEPT CLOTHING	<b>Meet No/Date:</b> 3/84-ALC3/2016 12.05.2016	<b>Status:</b> Approved
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<b>HQ File</b> :01/84/050/00011/AM17/	<b>RLA File</b> :05/23/040/00492/AM16/	<b>Lic.No/Date:</b> 0510397632 17.02.2016
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- 39 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions

<b>Case No.:</b> 13/3/84-ALC3/2016	<b>Party Name:</b> GAURAV INTERNATIONAL	<b>Meet No/Date:</b> 3/84-ALC3/2016 12.05.2016	<b>Status:</b> Deferred
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<b>HQ File</b> 40 :01/84/050/00015/AM17/	<b>RLA File</b> :05/23/040/00475/AM16/	<b>Lic.No/Date:</b> 0510397633 17.02.2016	<b>Defer</b> Date:09.06.2016
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**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the efficiency of the CAD has lower side but claimed for higher wastage requirement of inputs in this case. NC decided to ask the firm to justify the above alongwith sample of the product. The case stands deferred for re-listing on 09.06.2016.

**Case No.:**7/3/84-ALC3/2016 **Party Name:**THREADS (INDIA) LIMITED **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Approved

HQ File :01/84/050/00009/AM17/ RLA File :06/24/040/00047/AM16/ Lic.No/Date:0610038328 29.02.2016

- 41 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case on net to net basis. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:**1/31/84-ALC3/2015 **Party Name:**GANGA ACROWOOLS LIMITED **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Deferred

- 42 HQ File :01/84/050/00447/AM16/ RLA File :30/24/040/00046/AM16/ Lic.No/Date:3010103734 01.03.2016 Defer Date:09.06.2016

**Decision :** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. The case stands deferred for re-listing on 09.06.2016.

**Case No.:**14/3/84-ALC3/2016 **Party Name:**TIMES FIBREFILL PVT. LTD., **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Deferred

- 43 HQ File :01/84/050/00016/AM17/ RLA File :02/24/040/00197/AM16/ Lic.No/Date:0210206521 03.03.2016 Defer Date:09.06.2016

**Decision :** NC noted that the application has been sent to DIPP on 06.05.2016 for examine/comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

**Case No.:**10/3/84-ALC3/2016 **Party Name:**JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD. **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Approved

HQ File :01/84/050/00012/AM17/ RLA File :02/24/040/00193/AM16/ Lic.No/Date:0210206525 07.03.2016

- 44 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of Deptt. of IPP vide their O.M No.7/180/2016-TSW dated 11.05.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Qty allowed
1.	Coir Disc with Card Board Label with hanging facility (consisting of Coir disc needled felt with one side natural latex coated Size-37 cms dia)	1000 number	Coir disc needled felt with one side natural latex coated Size -37 cms dia	1000 number

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*[Signature]*



2.	Coir sheet labeled and shrink wrapped (consisting of Coir sheet needed felt with one side natural latex coated Size-50X150cms	31000 number	Coir sheet needed felt with one side natural latex coated Size-50X150cms	31000 number
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RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:**12/3/84-ALC3/2016 **Party Name:**FIBRE WORLD **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Approved

HQ File :01/84/050/00014/AM17/ RLA File :10/24/040/00115/AM16/ Lic.No/Date:1010059429 08.03.2016

45 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DIPP on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing wastage 3% on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:**8/3/84-ALC3/2016 **Party Name:**SURE SAFETY INDIA PVT LTD **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Deferred

HQ File :01/84/050/00010/AM17/ RLA File :34/24/040/00316/AM16/ Lic.No/Date:3410041959 10.03.2016 Defer Date:09.06.2016

46 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ask the firm to furnish the measurement chart, CAD and Manufacturing process in this case. The case stands deferred for re-listing on 09.06.2016.

**Case No.:**18/3/84-ALC3/2016 **Party Name:**RICHA GLOBAL EXPORTS P. LTD. **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Approved

HQ File :01/84/050/00020/AM17/ RLA File :05/24/040/00606/AM16/ Lic.No/Date:0510397888 10.03.2016

47 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:**20/3/84-ALC3/2016 **Party Name:**RICHA GLOBAL EXPORTS P. LTD. **Meet No/Date:**3/84-ALC3/2016 12.05.2016 **Status:**Approved

48 HQ File :01/84/050/00022/AM17/ RLA File :05/24/040/00605/AM16/ Lic.No/Date:0510397887 10.03.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC,

13

Noida on 06.05.2016 to examine /comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 6/3/84-ALC3/2016	<b>Party Name:</b> ARVIND LIMITED	<b>Meet No/Date:</b> 3/84-ALC3/2016 12.05.2016	<b>Status:</b> Deferred
HQ File 49 :01/84/050/00008/AM17/	RLA File :08/24/040/00437/AM16/	Lic.No/Date:0810137400 11.03.2016	Defer Date:09.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine / comments of the case. Accordingly, Committee decided to ask the firm to furnish the manufacturing process with wastage at each stage with justification in this case. The case stands deferred for re-listing on 09.06.2016.

<b>Case No.:</b> 5/3/84-ALC3/2016	<b>Party Name:</b> ARVIND OG NONWOVENS PRIVATE LIMITED	<b>Meet No/Date:</b> 3/84-ALC3/2016 12.05.2016	<b>Status:</b> Deferred
HQ File 50 :01/84/050/00007/AM17/	RLA File :08/24/040/00434/AM16/	Lic.No/Date:0810137423 15.03.2016	Defer Date:09.06.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine / comments of the case. Accordingly, Committee decided to ask the firm to furnish the manufacturing process with wastage at each stage with justification in this case. The case stands deferred for re-listing on 09.06.2016.

<b>Case No.:</b> 11/3/84-ALC3/2016	<b>Party Name:</b> JAYAKUMARAN EXPORTS,	<b>Meet No/Date:</b> 3/84-ALC3/2016 12.05.2016	<b>Status:</b> Approved
HQ File 51 :01/84/050/00013/AM17/	RLA File :32/24/040/00001/AM17/	Lic.No/Date:3210077870 18.04.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine /comments of the case. Accordingly, Committee decided to ratify the norms the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 1/3/84-ALC3/2016	<b>Party Name:</b> ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	<b>Meet No/Date:</b> 3/84-ALC3/2016 12.05.2016	<b>Status:</b> Deferred
HQ File 52 :01/84/050/00003/AM17/	RLA File :08/24/040/00030/AM17/	Lic.No/Date:0810137775 27.04.2016	Defer Date:09.06.2016

**Decision:** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ahmedabad. The case stands deferred for re-listing on 09.06.2016

14



**Case No.:2/3/84-ALC3/2016** Party Name:ARVIND  
GOODHILL SUIT  
MANUFACTURING  
PRIVATE LIMITED Meet No/Date:3/84-  
ALC3/2016  
12.05.2016 **Status:Deferred**

53 HQ File RLA File Lic.No/Date:0810137776 Defer  
:01/84/050/00004/AM17/ :08/24/040/00033/AM17/ 27.04.2016 Date:09.06.2016

**Decision:** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ahmedabad. The case stands deferred for re-listing on 09.06.2016.

**Case No.:3/3/84-ALC3/2016** Party Name:TEXBOND  
NONWOVENS Meet No/Date:3/84-  
ALC3/2016  
12.05.2016 **Status:Deferred**

54 HQ File RLA File Lic.No/Date:0410161863 Defer  
:01/84/050/00005/AM17/ :04/24/040/00014/AM17/ 02.05.2016 Date:09.06.2016

**Decision:** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Chennai. The case stands deferred for re-listing on 09.06.2016

### Manual Cases

(55)

Case No.38	M/s. Sonu Exim Pvt. Ltd.
NC Meeting No. 03/AM-17 dt 12.05.2016	File No.01/84/050/00227/AM-15/DES-V
RA. F.No. 05/24/040/00289/AM15	
Fixation of norms in respect of Advance Authorization No.0510391468 dated 07.10.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and Committee heard the detailed of the case from firm's representatives Shri Dinesh and Shri Sandeep Kumar who were appeared before NC on 12.05.2016. Accordingly, Committee decided to ratify norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.	

(56)

Case No.39	M/s. Dhruv Globals Ltd.
NC Meeting No. 03/AM-17 dt 12.05.2016	File No. 01/84/171/00129/AM-16/DES-V
RA. F.No. 05/25/039/00002/AM14	
Re-fixation of norms in respect of Annual Advance Authorization No.0510361429 dated 01.08.2013	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee heard the detailed of the case from representative of the firm Shri Ashish Mathur, Manager who appeared before NC on 12.05.2016. Accordingly, Committee decided to refix the norms the Advance Authorisation issued in this case as details below:

S.No.	Export Product	Export Quantity		Import item	Quantity earlier	allowed	Quantity allowed now
1.	Knitted Ladies Cardigon made of 50% polyester 50% rayon slub jersey Dyed knitted fabric with GSM 155 +/- 10%, Style No. NR319122 MI)	4,128 Nos	1.	50% polyester 505 rayon slub jersey (Dyed knitted fabric), GSM 155 +/- 10%, with 64"width.	2.80 mtrs/435 gms./Pc	Sq.	3.04 Sq. Mtrs
2.	Knitted Ladies Cardigon made of 50% polyester 50% rayon slub jersey Dyed knitted fabric with GSM 155 +/- 10%, (Style No. NR319122 MI)	400 Nos	2.	50% polyester 505 rayon slub jersey (Dyed knitted fabric), GSM 155 +/- 10%, with 64"width	4.14 mtrs/642 gms./Pc	Sq.	4.41 Sq. Mtrs

GSM should match both in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(57)

Case No.40	M/s. Vismaya International
NC Meeting No.03/AM-17 dt 12.05.2016	File No. 01/84/050/351/AM-11/DES-V
RA. F.No. 05/24/040/00375/AM11	
Fixation of norms in respect of Advance Authorization No.0510283394 dated 08.02.2011	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 15.03.2016 for fixation of norms in respect of Adv. Authoristion No. 0510283394 dated 08.02.2011 as their case was rejected by NC on 14.04.2011. Accordingly, Committee decided to ask the firm to furnish the CAD in this case. The case stands deferred for re-listing on 09.06.2016.	

(58)

Case No.41	M/s. Uniray Medical LLP
NC Meeting No. 03/AM-17 dt 12.05.2016	File No.01/84/050/00394AM-15/DES-V
RA. F.No. 03/95/040/00805/AM15	
Fixation of norms in respect of Advance Authorization No. 0310792342 dated 24.12.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 22.09.2015 for fixation of norms in respect of Advance Authorization No. 0310792342 dated 24.12.2014 as their case was rejected by NC on 05.03.2015. Accordingly, Committee decided to ask the firm to furnish the CAD, measurement chart and sketch in this case and defer the case for re-listing on 09.06.2016.	



(59)

Case No.42			M/s. CIL Textile Pvt. Ltd.		
NC Meeting No. 03/AM-17 dt 12.05.2016			File No.01/84/050/0011AM-10/DES-V		
RA. F.No. 11/24/040/00028/AM10					
Fixation of norms in respect of Advance Authorization No. 1110021244 dated 09.11.2009					
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 12.04.2016 for furnish the complete decision of NC in its meeting dated 10.03.2016 as the incomplete decision was shown in web site of DGFT in this case. With the approval of Chairman NC-V, the complete decision has already been sent to the firm on 27.04.2016 to the firm. Accordingly, the committee granted the post facto approval for ratification of Advance Authorization No. 1110021244 dated 09.11.2009 as under:					
S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Stretched Canvas	2000000 Pcs	1.	Paulownia Wood Frame	3232 Cubic meter
			2.	Titanium Dioxide	11308.5 Kgs
			3.	Staple Pin	104000000 Pcs.
			4.	Shrink-Wrap Film	As per Packing Policy
It was also decided that in the description of export product the words" containing (1) Paulownia Wood Frame – 3200 Cubic meter, (ii) Titanium Dioxide – 10, 770 Kgs and (iii) Staple Pin – 104000000 Pcs" may be suffixed.					
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.					

(60)

Case No.43	M/s. Loyal Textile Mills Ltd.
NC Meeting No. 03/AM-17 dt 12.05.2016	File No.01/84/050/00170/AM-14/DES-V
RA. F.No. 35/24/040/22/AM14	
Fixation of norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued to the firm on 07.04.2014 to furnish the measurement chart and CAD/CAM details for winter jacket in support of their proposal. Committee also observed that the reminder was issued to the firm on 05.01.2016. The reply is not received from the firm so far. NC decided to issue the second reminder to the firm. The case stands deferred for re-listing on 09.06.2016.	

(61)

Case No.44	M/s. Shankar Packagings Ltd
NC Meeting No. 03/AM-17 dt 12.05.2016	File No.01/84/050/00147/AM-16/DES-V
RA. F.No. 03/95/040/00174/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C&PC on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 09.06.2016.	

(62)

Case No.45	M/s. Shankar Packagings Ltd
NC Meeting No. 03/AM-17 dt 12.05.2016	File No.01/84/050/00146/AM-16/DES-V
RA. F.No. 03/95/040/00175/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797021 dated 02.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C&PC on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 09.06.2016.	

(63)

Case No.46	M/s. Shankar Packagings Ltd
NC Meeting No. 03/AM-17 dt 12.05.2016	File No.01/84/050/00144/AM-16/DES-V
RA. F.No. 03/95/040/00173/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797019 dated 02.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C&PC on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 09.06.2016.	

(64)

Case No.47	M/s. Jiva Designs (P) Ltd.
NC Meeting No. 03/AM-17 dt 12.05.2016	File No.01/84/171/026/AM-17/DES-V
RA. F.No. 05/23/039/00007/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392813 dated 14.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the application has referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.	

